

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India)
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DAMOH – JABALPUR TOLL ROADS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DAMOH – JABALPUR TOLL ROADS LIMITED
2.	Date of incorporation of corporate debtor	9 th July, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203MH2009PLC193948
5.	Address of the registered office and principal office (if any) of corporate debtor	513/A, 5 th Floor, Kohinoor City, Kirol Road Kurla (West), Mumbai Mumbai City MH 400070 IN
6.	Insolvency commencement date in respect of corporate debtor	17 th December, 2019. Order received by Interim Resolution Professional on 18 th January, 2020
7.	Estimated date of closure of insolvency resolution process	13 th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBBI/IPA-002/IP-N00116/2017-18/10285
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030. Email: milind.kasodekar@mrmscs.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030. Email: milind.kasodekar@mrmscs.com
11.	Last date for submission of claims	4 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-----
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-----
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address : MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030. Email: milind.kasodekar@mrmscs.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Damoh – Jabalpur Toll Roads Limited** on 17th December, 2019.

The creditors of **Damoh – Jabalpur Toll Roads Limited**, are hereby called upon to submit their claims with proof on or before 4th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (NOT APPLICABLE) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (NOT APPLICABLE) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

MILIND KASODEKAR

Interim Resolution professional

IBBI/IPA-002/IP-N00116/2017-18/10285

Date : 22th January, 2020

Place : Pune

**फॉर्म ए
जाहीर घोषणा**

(भारतीय दिवाळखोरी आणि नादारी बोर्ड नियम २०१६ मधील नियम ६
अंतर्गत (कॉर्पोरेट व्यक्तींसाठीची दिवाळखोरी निराकरण प्रक्रिया) नियम, २०१६
दामोह-जबलपूर टोल रोडस् लिमिटेडच्या धनकोंच्या माहितीसाठी)

संबंधित तपशील	
१.	कॉर्पोरेट कर्जदाराचे नाव
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३.	ज्या अधिकाऱ्याच्या कार्यक्षेत्रात कॉर्पोरेट कर्जदाराची स्थापना झाली / रजिस्टर झाली
४.	कॉर्पोरेट कर्जदाराची ओळख दर्शविणारा क्रमांक / मर्यादित दायित्व दर्शविणारा क्रमांक
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता
६.	कॉर्पोरेट कर्जदाराची दिवाळखोरी सुरु होण्याची तारीख
७.	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची अंदाजे तारीख
८.	अंतरिम निराकरण व्यवसायिक म्हणून काम करणाऱ्या निराकरण व्यावसायिकाचे नाव व नोंदणी क्रमांक
९.	बोर्डांमध्ये नोंदणी झालेल्या अंतरिम निराकरण व्यावसायिकाचा ई-मेल व पत्ता
१०.	अंतरिम निराकरण व्यावसायिकाबरोबर पत्रव्यवहार करण्यासाठीचा ई-मेल व पत्ता
११.	दावे दाखल करण्याची अंतिम तारीख
१२.	नियम २१ च्या उपविभाग (6A) मधील कलम (B) अंतर्गत धनकोंचे प्रकार, अंतरिम निराकरण व्यावसायिकाने निश्चित केले असल्यास
१३.	धनकोंच्या एखाद्या प्रकारात अधिकृत दिवाळखोरी व्यवसायिक म्हणून काम (प्रत्येक प्रकारासाठी ३ नावे) करणाऱ्यासाठीच्या प्रतिनिधीची नावे
१४.	a) संबंधित अर्ज नमुने b) अधिकृत प्रतिनिधीचा तपशील येथे उपलब्ध आहे

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधी न्यायासनाच्या मुंबई खंडपीठाने दामोह-जबलपूर टोल रोड लिमिटेड कंपनीची कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रिया १७ डिसेंबर २०१९ रोजी सुरु करण्याचा आदेश दिला आहे. दामोह-जबलपूर टोल रोड लिमिटेडच्या धनकोंना याद्वारे आवाहन करण्यात येते की त्यांनी आपले दावे, पुराव्यासह ४ फेब्रुवारी २०२० पर्यंत अंतरिम निराकरण व्यावसायिकाकडे सूचि क्र. १० मध्ये नमूद केलेल्या पत्त्यावर पाठवावेत.

आर्थिक धनकोंनी त्यांच्या दाव्यासंबंधीचे पुरावे फक्त इलेक्ट्रॉनिक प्रणालीद्वारे पाठवावेत. सर्व अन्य धनकोंनी आपले दावे पुराव्यानिशी व्यक्तिशः, पोस्टाने किंवा इलेक्ट्रॉनिक पद्धतीने पाठवावेत.

एखाद्या वर्गाचा आर्थिक धनको सूची क्र. १२ मध्ये निर्देशित केल्याप्रमाणे (लागू नाही) आपल्या निवडीचा अधिकृत प्रतिनिधी (वर्ग निर्दिष्टकरा), सूची क्र. १३ मध्ये (लागू नाही) निर्देशित केलेल्या दिवाळखोरी व्यवसायिकांमधून फॉर्म CA मध्ये निर्देशित करू शकतात.

खोट्या व दिशाभूल करणाऱ्या दाव्यांचे पुरावे दंड आकर्षित करतील.

दिनांक : २२ जानेवारी २०२०

ठिकाण : पुणे


सही /-

मिलिंद कासोदेकर
अंतरिम निराकरण व्यवसायिक

IBBI/PA-002/IP-N00116/2017-18/10285